

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.364/TT/2014

Date: 16.11.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: -Truing up of Transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

a) Submit an undertaking/certificate depicting:

- (i) Whether the additional expenditure of ₹ 5.30 Lakh for 2009-14 tariff period and ₹115.31 Lakh during 2014-19 tariff period is towards the same scheme.
- (ii) The actual equity infused for the tariff period 2009-14 and tariff period 2014-19

b) A claim of ₹115.31 lakh has been made in 2014-15 towards balance/retention payments. However, it has not depicted any capital liabilities in 2013-14 in Form 4A titled 'Statement of Capital Cost'. Hence, file revised Form 4A and Form 9A duly depicting un-discharged liabilities.

2. If the above said information is not received within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V.Sreenivas)  
Deputy Chief (Legal)